

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 2153 of 1998

(2)

New Delhi, dated this the 9th November, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Shri Bal Mukund Gupta,
S/o Shri Girwar Singh,
R/o 18/5, Railway Colony,
Daya Basti, Delhi-110035. Applicant

(By Advocate: Shri K.E. Moses)

Versus

1. Union of India through
The General Manager,
Northern Railway, Baroda House,
New Delhi.
2. Divl. Railway Manager,
Northern Railway,
New Delhi. Respondents

ORDER (Oral)

By Hon'ble Mr. S.R. Adige, Vice Chairman (A)

Applicant seeks regularisation of Railway
Quarter No. 18/5, Railway Colony, Daya Basti,
Delhi and for withdrawal of eviction notice dated
7.8.98.

2. Applicant's counsel Shri Moses has invited
my attention to Para 5.3 of the O.A. wherein
certain alleged precedents have been referred to in
which similar relief is stated to have been granted
to others identically placed such as applicant.

3. This O.A. is disposed of with a direction
to respondents to examine the applicant's case in
the light of the rules and instructions on the
subject as well as the grounds taken in the O.A.,
with particular reference to Para 5.3 of the O.A.,

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(2)

and send a detailed reply in accordance with the rules and instructions to the applicant within two months from the date of receipt of a copy of this order.

(3)

4. Till the implementation of the aforesaid directions, and subject to payment of license fee, if any by the applicant as per rules, respondents should not forcibly evict the applicant from the premises in question. No costs.

5. Let a copy of this O.A. be sent along with this Order.

S. R. Adige
(S. R. Adige)
Vice Chairman (A)

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